

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
STARRED QUESTION NO- *89
TO BE ANSWERED ON- 14/12/2022

VILLAGES/HABITATIONS CONSTITUTED UNDER FOREST RIGHTS COMMITTEE

*89 SHRI ELAMARAM KAREEM:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of potential villages/habitations, district-wise, in each State where the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006 (FRA) have to be implemented;
- (b) how many villages/habitations among them have constituted Forest Rights Committee under FRA and the status of the same in other regions;
- (c) how many villages/habitations in each district have claimed Community Forest Resource rights under Section 3(1)(i) of FRA and out of them how many claims have been approved by the Gram Sabha; and
- (d) how many titles have been issued and what is the total district-wise extent of area thus titled?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI ARJUN MUNDA)

(a) to (d): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (d) to Rajya Sabha Starred Question No. *89 for answer on 14.12.2022 tabled by Shri Elamaram Kareem regarding Villages/habitations constituted under Forest Rights Committee.

(a) to (d): As per Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (In short FRA) and rules made there under State Governments / UT Administrations are responsible for implementation of various provisions of the Act. Section 6 of the Act delineates the procedure to be followed by the State and constitution of various Committee for disposal of claims including Forest Rights Committee (FRC), Sub-Division Level Committee (SDLC), District Level Committee (DLC) and State Level Monitoring Committee (SLMC). The State Governments /UT administrations submit the monthly progress reports (MPRs) to this Ministry regarding implementation of FRA. The MPR, inter alia, contains State-wise data regarding individual and community claims filed, titles distributed, claims rejected, extent of forest land for which titles distributed. States/UTs implementing FRA have given reports about constitution of FRCs in their respective States/UTs. State-wise details of distribution individual and community rights under FRA upto 30.06.2022 is at **Annexure1**. The details regarding District-wise coverage of villages under FRA, village-wise constitution of FRC and conferment of rights envisaged in each section (a) to (m) of Section (3) (1) of FRA are maintained by States.

The Ministry of Tribal Affairs is committed to ensure implementation of the Act in accordance with the Act and Rules thereunder. For ensuring efficient and expeditious implementation of the Act. Ministry of Tribal Affairs issues advisories and guidelines to the States from time to time besides meetings and conference on recognition of individual rights and community rights including right for protection, regeneration, conservation or management of community forest resource for sustainable use for the benefit of forest dwelling Scheduled Tribes and other Traditional Forest Dwellers.

Annexure-1

State wise details of claims received, titles distributed and the extent of forest land for which titles distributed (individual and community), as on 30.06.2022, in States/UTs, is indicated below:

S. No.	States	No. of Claims received upto 30.06.2022			No. of Titles Distributed upto 30.06.2022			Extent of Forest land for which titles distributed (in acres)		
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total
		1	2	3	4	5	6	8	9	10
1	Andhra Pradesh	2,74,078	3,294	2,77,372	2,10,828	1,822	2,12,650	4,36,606	5,26,454	9,63,060.00
2	Assam	1,48,965	6,046	1,55,011	57,325	1,477	58,802	NA/NR	NA/NR	NA/NR
3	Bihar	8,022	NA/NR	8,022	121	0	121	NA/NR	NA/NR	NA/NR
4	Chhattisgarh	8,71,457	50,889	9,22,346	4,46,041	45,764	4,91,805	8,98,685.35	49,00,036.27	57,98,721.63
5	Goa	9,758	378	10,136	138	11	149	299.00	16.93	315.92
6	Gujarat	1,82,869	7,187	1,90,056	91,686	4,597	96,283	1,56,924.55	12,36,490.19	13,93,414.74
7	Himachal Pradesh	2,746	275	3,021	129	35	164	5.96	4,741.80	4,747.76
8	Jharkhand	1,07,032	3,724	1,10,756	59,866	2,104	61,970	1,53,395.86	1,03,758.97	2,57,154.83
9	Karnataka	2,88,357	5,938	2,94,295	14,691	1,343	16,034	19,989.01	36,340.40	56,329.41
10	Kerala	43,466	1,109	44,575	26,745	183	26,928	35,448.94	0.00	35,448.94
11	Madhya Pradesh	5,85,326	42,187	6,27,513	2,66,609	27,976	2,94,585	9,02,750.46	14,63,614.46	23,66,364.92
12	Maharashtra	3,62,679	12,037	3,74,716	1,65,032	7,084	1,72,116	3,92,928.73	27,36,660.68	31,29,589.41
13	Odisha	6,28,093	15,282	6,43,375	4,52,376	7,624	4,60,000	6,66,187.82	3,37,043.36	10,03,231.18
14	Rajasthan	97,243	2,375	99,618	45,487	410	45,897	63,968.19	12,294.16	76,262.35
15	Tamil Nadu	33,755	1,082	34,837	8,144	450	8,594	9,626.44	NA/NR	9,626.44
16	Telangana	2,04,176	2,808	2,06,984	97,434	102	97,536	3,10,916.00	3,631.00	3,14,547.00
17	Tripura	2,00,696	277	2,00,973	1,27,931	55	1,27,986	4,60,182.41	91.17	4,60,273.58
18	Uttar Pradesh	92,577	1,162	93,739	18,049	861	18,910	19,190.27	1,20,776.00	1,39,966.27
19	Uttarakhand	3,587	3,091	6,678	184	1	185	0.00	0.00	0.00
20	West Bengal	1,31,962	10,119	1,42,081	44,444	686	45,130	21,014.27	572.03	21,586.29
21	Andman & Nicobar Islands	0	0	0	0	0	0	0.00	0.00	0.00
22	Ladakh	0	0	0	0	0	0	0.00	0.00	0.00
TOTAL		42,76,844	1,69,260	44,46,104	21,33,260	1,02,585	22,35,845	45,48,119	1,14,82,521	1,60,30,640.68

NA/NR-Related figure is either not available or not reported.
